

(2022) 07 OHC CK 0035
In the Orissa High Court
Case No : TRP (C) No.178 Of 2022

Subhashree Pradhan

APPELLANT

Vs

Raffin Kumar Nayak

RESPONDENT

Date of Decision : 07-07-2022

Acts Referred:

Code of Civil Procedure, 1908 — Section 24, Order 7 Rule 1
Special Marriage Act, 1954 — Section 27

Citation : (2022) 07 OHC CK 0035

Hon'ble Judges : Savitri Ratho, J

Bench : Single Bench

Advocate : Debidata Mohapatra

Final Decision : Allowed

Judgement

Savitri Ratho, J

TRP (C) No.178 of 2022 & I.A. No.196 of 2022

1. This matter is taken up by hybrid mode.

2. This application has been filed by the petitioner-wife under Section 24 of C.P.C. for transfer of C.P. Case No.114 of 2022 filed by the opp. party-husband under Order-VII, Rule-1 of C.P.C. read with Section 27 of the Special Marriage Act, 1954 for a decree of divorce in the Court of learned Judge, Family Court, Berhampur, Ganjam, to the Court of learned Judge, Family Court, Cuttack.

3. Learned counsel for the petitioner submits that the petitioner has B.Tech qualification, but she is presently jobless because of COVID-19 pandemic, for which she is staying with her parents at Sisua, Cuttack and is dependant on them. So, it will be cause her severe hardship to travel to Berhampur to contest the case, as the distance between Cuttack and Berhampur is more than 200 K.M.s.

4. Considering the above submission, issue notice to the sole opp. party in the

main case as well as in the I.A. by Registered/Speed Post with A.D., requisites for which shall be filed within a week. The notice shall be made returnable within four weeks. One set of process fee shall be accepted.

5. List this matter on 22.08.2022.

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